

**IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION**

CRIMINAL MISCELLANEOUS PETITION NO. 26445 OF 2013

(Application for Bail)

IN

CRIMINAL APPEAL NO. 776 OF 2016

(Arising out of SLP(Crl.) No. 10380/2013)

ZULFIQAR

... Appellant(s)

VERSUS

STATE OF U.P.

... Respondent(s)

WITH

CRIMINAL MISCELLANEOUS PETITION NO. 12467 OF 2016

(Application for Bail)

IN

CRIMINAL APPEAL NO. 161 OF 2014

ARIF

... Appellant(s)

VERSUS

STATE OF U.P.

... Respondent(s)

OFFICE REPORT

CRIMINAL APPEAL NO. 776/2016 @ SLP NO. 10380 OF 2013

It is submitted that SLP(Crl.) No. 10380 of 2013 was listed before Hon'ble Court on 9.8.2016 alongwith Crl. MP. No. 1115/2016 (Application for converting SLP into Appeal) when the Court was pleased to pass the following order:

"Crl.M.P. No. 1115 of 2016 is allowed as prayed for. The Registry is directed to convert the SLP into criminal appeal and register the same accordingly.

As prayed by learned counsel for the petitioner, two weeks' time is granted to file amended cause title proforma.

The counsel for the respondent-State shall obtain instruction on the application for bail.

List after three weeks."

Accordingly, SLP(Crl.) No. 10380/2013 has been converted into criminal appeal no. 776/2016 and counsel for appellant has filed amended cause title proforma which has been replaced in appeal paper books.

It is submitted that service of Notice of Lodgment of Petition of appeal is complete on sole respondent and the said respondent is represented by Mr. Abhishek Choudhary, Advocate

CRIMINAL APPEAL NO. 161/2014

This is an Appeal under Section 379 code of criminal procedure act, 1973.

It is submitted that Service of Notice of Lodgment of Petition of Appeal is complete on the Sole Respondent/State and the said Respondent/State is represented by Mr. Abhishek Chaudhary ,Advocate.

It is further submitted that common original Records from the High court as well as from the Trial Court have been received.

It is lastly submitted that counsel for appellant has filed application for bail which has been registered as Crl.M.P.No.12467/2016 and the appeal alongwith bail application was listed before the court on 9.8.2016 when the Court was pleased to pass the following order:

**"The counsel for the respondent-State
shall obtain instruction on the
application for bail.
List after three weeks."**

The applications above-mentioned are listed before the Hon'ble Court with this office report.

DATED this the 21st day of October, 2016.

ASSISTANT REGISTRAR

COPY TO:

- 1.Mr. Rauf Rahim, Advocate
22, old lawyers chamber, S.C.I., N.D.
- 2.Mr. Abhishek choudhary, Advocate
12, Laywers Chamber, S.C.I., N.D.
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ASSISTANT REGISTRAR